the settlement of claims, the State Governments/Union Territory Administrations have been asked that the wide publicity may be given to the facilities provided in the Scheme, and to pay special attention to expecitious settlement of claims.

inter-State Transport Commission

- 457. DR. C. SILVERA: Will the Minister of TRANSPORT be pleased to state:
- (a) what are the details of functions performed as a clearance house by Inter-State Transport Commission during the last three years;
- (b) what are the details of zonal permit scheme introduced by the Commission in North Eastern States and Union Territories especially in Mizoram; and
- (c) when was the Commission conattituted and who are its main functionaries?

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANS-PORT (SHRI RAJESH PILOT): (a) Inter-State Transport Commission a Statutory body set up under Section 63-Al of the M.V. Act, 1939, is entrusted with the responsibility of devising Schemes for the development, co-ordination on regulation of operations of transport vehicles, partienulary operating on inter-State routes. The Commission also has a quasi-judicial role of settling disputes between states

partienulary operating on inter-State routes The Commission also has a quasi-judicial between states regarding inter-state road transportation. During the last three years, the Commission has resolved the issues pertaining to sharing of passenger traffic between Delhi Administeration and neighbouring States viz. Haryana Punjab Himachal Pradesh, U.P and Rajasthan. The zonal permit scheme Agreements have also been reviewed after holding joint discussions of representatives of the participating State Governments/UT Admns. These cover all the States in Northern, Eastern, Western, Southern and Central parts of the country. The Schemes have renewed for a further period of five years w.e.f. 1-4-84. Transport Development Council in its meeting in October 1985 has recommended abolition of Zonal Per-

- mit Schemes in the context of liberalization of National Permits.
- (b) The East Zone Permit Scheme for goods vehicles covers Bihar, U.P., Orissa, West Bengal, Assam, Nagaland, Mizoram and Arunachal Pradesh. pursuance of the agreements through all these participating States, the Scheme is continuing since May 1976. As a result of renewal of agreement, in 1984, the validity of the Scheme is extended upto March, 1989. Under Eastern number of zonal Permit Scheme, the permits to be issued by participating States have been fixed as 700 each for Bihar, U.P., Orissa West Bengal Assam and 450 each by the remaining. Allocation for Mizoram is 450. The holder of the Zonal Permit has dhoose a minimum of three including registering State for operations and is entitled to ply his vehicle without requirement of counter-signature. The Composite Fees for plying States in lieu of tax is also payable only at single point.
- (c) The Commission was first constituted in March, 1958 and is reconstituted from time to time. It was last reconstituted on 26-4-1985 with Joint Secretary (Transport) as Chairman and Chief Engineer (Roads), Director (Transport, Research) of Deptt. of Surface Transport, Joint Director (Traffic & Commercial). Railway Board and Secretary, I.S.T.C. as Members.

इलाहाबाद में क्षेत्रीय तांस्कृतिक केन्द्र का कोला जाना

- 458 श्री तत्य प्रकाश मानवींब : क्या मानव तंताधन विकास संत्री यह बताने कीं क'पा कराँगे कि :
- (क) क्या सरकार ने इ लाहाबाद में एक क्षेत्रीय सांस्कृतिक केन्द्र खोलने का निर्णय लिया है, और
- (क) यदि हां, तो इसकी स्थापना पर कितनी राशि क्षर्च होने की सम्भावना हैं और इसका निर्माण कार्य कब तक आरम्भ होने की सम्भावना है और इस केन्द्र द्वारा कब तक कार्य आरम्भ कर देने की आशा हैं?